

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench

Court – I

**Application No. ST/MISC/30167/2024
in Service Tax Appeal No. 25417 of 2013**

(Arising out of Order-in-Appeal No. 27/2012 (V-I) ST dt.30.10.2012 passed by
Commissioner of Central Excise, Customs & Service Tax (Appeals), Visakhapatnam)

**Commissioner of Central Tax
Visakhapatnam**

Port Area, Visakhapatnam,
Andhra Pradesh – 530 035

.....Appellant

VERSUS

VSDPMALCCS Ltd

23-67-10, Nehru Nagar, BC Road,
New Gajuwaka, Visakhapatnam, AP – 530 026

.....Respondent

Appearance

Shri V. Srikanth Rao, AR for the Appellant.

None for the Respondent.

Coram:

HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)

HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)

FINAL ORDER No. A/30309/2024

Date of Hearing: 13.06.2024

Date of Decision: 13.06.2024

[Order per: BENCH]

This Appeal is filed by the Department. Learned AR submits that the amount involved in the instant case is only Rs.20,34,247/- and therefore, requesting for withdrawal of this Appeal. They have submitted a copy of letter dt.14.02.2024, whereby the Department has filed Miscellaneous Application for withdrawal of Appeal in respect of this Appeal. This withdrawal has been filed in terms of CBIC Instructions dt.22.08.2019 in relation to monetary limits and the extant guide lines in this regard.

(2)

2. In view of the fact that their Miscellaneous Application for withdrawal of Appeal is on account of low revenue, the same is allowed.
3. The Appeal is disposed of by way of withdrawal by the Appellant.

(Dictated and pronounced in the Open Court)

(SOMESH ARORA)
MEMBER (JUDICIAL)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)

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